

(c) whether the export of these cars has also been promoted; and

(d) if so, the number of cars exported during 1991-92 and 1996-97 and the total value thereof?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) Yes, Sir.

(b) The total number of cars manufactured in the year 1991-92 and 1996-97 are as under:

	Production (In numbers)	
	1991-92	1996-97
Cars	1,66,389	4,04,040

(c) and (d) A number of proposals for setting up of joint ventures for manufacture of latest state-of-the-art cars have been approved. This step would give boost to export of cars. The export of cars has been as follows:

Exports

	1991-92	1995-96	1996-97
Cars	23,824	31,321	37,161
(numbers)			
Value	162 Crs.	609 Crs.	Not available.

[English]

Development of Handloom Sector

5530. SHRI RAJABHAU THAKRE: Will the Minister of TEXTILES be pleased to state:

(a) the details of the schemes being implemented for the welfare of handloom weavers; and

(b) the details of the financial assistance provided for implementation of each of these schemes during each of the last three years alongwith the number of weavers benefited therefrom, State-wise?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA):

(a) Government of India is implementing the following Schemes for the welfare of handloom weavers:-

- (1) Workshed-cum-Housing Scheme.
- (2) Thrift Fund Scheme.
- (3) Group Insurance Scheme.
- (4) Health Package Scheme.

(b) Details of the financial assistance provided for implementation of each of these schemes during each of the last three years alongwith the number of weavers benefited therefrom, State-wise are given in statement-I, II, III and IV attached.

Statement-I

Name of the Scheme: Workshed-cum-housing scheme

(Rs. in Lakhs)

Sl. No.	Name of the State	1994-95		1995-96		1996-97	
		Amount Released	No. of Weavers benefited (Estimated)	Amount Released	No. of Weavers benefited (Estimated)	Amount Released	No. of Weavers benefited (Estimated)
1	2	3	4	5	6	7	8
1	Andhra Pradesh	159.00	3,100	225.74	1,981	381.18	3,302
2	Assam	143.13	2,078	140.00*	-	-	-
3	Bihar	80.00	2,000	100.00	2,500	-	-
4	Himachal Pradesh	29.49	750	26.00	650	24.72	618
5	J & K	3.27	218	14.56	364	-	-
6	Karnataka	80.00	2,000	227.78	3,820	100.00	2,500
7	Kerala	95.10	1,137	50.00	430	50.00	500

1	2	3	4	5	6	7	8
8	Madhya Pradesh	18.24	456	93.52	1,168	—	—
9	Maharashtra	22.00	550	24.00	600	14.08	352
10	Manipur	45.60	1,140	—	—	80.00	2,000
11	Meghalaya	1.20	30	—	—	1.40	35
12	Mizoram	10.00	250	—	—	—	—
13	Nagaland	—	—	—	—	164.78	1,177
14	Orissa	100.00	2,500	—	—	55.64	1,391
15	Rajasthan	6.00	150	7.40	180	18.20	455
16	Tamil Nadu	56.00	400	140.000	1,000	140.00	1,000
17	Tripura	40.00	1,000	40.00	1,000	—	—
18	Uttar Pradesh	182.00	3,050	100.00	2,500	—	—
19	West Bengal	43.97	1,200	110.00	2,750	—	—
	Total	1,115.00	22,009	1,299.00	18,943	1,030.00	13,330

*The balance amount released for the beneficiaries of the year 1994-95.

Statement-II

Name of the Scheme: Thrift fund scheme.

(Rs. in Lakhs)

Sl. No.	Name of the State	1994-95		1995-96		1996-97	
		Amount Released	No. of Weavers benefited (Estimated)	Amount Released	No. of Weavers benefited (Estimated)	Amount Released	No. of Weavers benefited (Estimated)
1	2	3	4	5	6	7	8
1	Andhra Pradesh	47.50	47,500	81.50	81,500	90.60	44,574
2	Bihar	21.60	21,600	—	—	—	—
3	Gujarat	3.61	3,600	—	—	1.00	2,250
4	Karnataka	10.00	10,000	5.00	5,000	14.00	7,000
5	Madhya Pradesh	1.50	1,500	—	—	11.49	8,686
6	Maharashtra	24.39	24,390	11.19	11,190	—	—
7	Manipur	1.37	1,370	—	—	—	—
8	Orissa	56.00	56,000	30.00	30,000	—	—
9	Rajasthan	1.00	1,000	1.00	1,000	2.00	2,000
10	Tamil Nadu	166.06	1,66,060	192.14	1,92,140	140.05	1,11,184
11	Uttar Pradesh	18.00	18,000	22.50	22,500	—	—
12	West Bengal	10.00	10,000	12.00	12,000	—	—
13	Delhi	1.50	1,500	—	—	—	—
	Total	362.53	3,62,520	355.33	3,55,330	259.14	1,75,694

Statement-III*Name of the Scheme: Group Insurance Scheme.**(Rs. in Lakhs)*

Sl. No.	Name of the State	1994-95		1995-96		1996-97	
		Amount Released	No. of Weavers benefited (Estimated)	Amount Released	No. of Weavers benefited (Estimated)	Amount Released	No. of Weavers benefited (Estimated)
1	2	3	4	5	6	7	8
1	Andhra Pradesh	21.20	53,000	14.01	50,000	16.00	40,000
2	Bihar	1.24	3,100	4.04	13,200	—	—
3	Gujarat	—	—	—	—	4.13	10,325
4	Karnataka	10.00	25,000	10.00	25,000	10.00	25,000
5	Madhya Pradesh	1.80	4,504	—	—	—	—
6	Manipur	0.12	300	—	—	0.60	1,500
7	Orissa	10.00	25,000	10.00	25,000	10.00	25,000
8	Tamil Nadu	28.22	1,12,899	26.06	1,04,224	27.28	1,03,302
9	Uttar Pradesh	10.00	25,000	10.00	25,000	—	—
10	West Bengal	1.66	4,141	3.00	7,500	2.00	6,377
	Total	84.24	2,52,944	77.11	2,49,924	70.01	2,11,504

Statement-IV*Name of the Scheme: Health Package Scheme.**(Rs. in Lakhs)*

Sl. No.	Name of the State	1994-95		1995-96		1996-97	
		Amount Released	No. of Weavers benefited (Estimated)	Amount Released	No. of Weavers benefited (Estimated)	Amount Released	No. of Weavers benefited (Estimated)
1	2	3	4	5	6	7	8
1	Andhra Pradesh	76.50	17,000	188.15	27,300	270.09	41,870
2	Assam	48.75	12,950	53.50	12,250	20.15	3,950
3	Bihar	79.80	8,000	75.00	—	—	—
4	Gujarat	4.60	1,900	16.00	1,970	—	—
5	Himachal Pradesh	0.63	290	—	—	—	—
6	Haryana	—	—	—	—	7.88	1,100
7	Karnataka	49.93	10,150	—	—	—	—
8	Kerala	16.80	6,500	55.00	7,500	—	—
9	Madhya Pradesh	0.13	15	11.16	4,348	—	—
10	Maharashtra	25.14	6,817	28.50	8,200	—	—

1	2	3	4	5	6	7	8
11	Meghalaya	548	1,100	-	-	-	-
12	Manipur	140	290	-	-	-	-
13	Nagaland	-	-	-	-	6923	9,230
14	Orissa	2920	10,000	-	-	-	-
15	Rajasthan	-	-	2550	3,850	-	-
16	Tripura	2230	4,000	2290	4,050	-	-
17	Tamil Nadu	116.07	20,269	7984	11,349	350	500
18	Uttar Pradesh	58.00	8,500	-	-	-	-
Total		53473	1,07,781	55555	84,817	37085	56,650

HMT and KINFRA Joint Venture

5531. SHRI P.C. CHACKO: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Government of Kerala has sent a representation to the Union Government for resumption of 400 acres of land now in possession of Hindustan Machine Tools, Kalamassery as per the Kerala Land reforms Act and also proposal of HMT and KINFRA for the formation of Joint Venture Commission to set up an Industrial Park;

(b) if so, whether the representatives of the HMT and KINFRA held discussions and drafted Memorandum of understanding about equity share allotment by KINFRA to HMT;

(c) whether the Union Government's approval for signing of the MOU is awaiting since long;

(d) if so, the reaction of the Government thereto; and

(e) the time by which the final decision is likely to be taken?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) Kerala Industrial Infrastructure Development Corporation (KINFRA) had approached HMT for setting up of a Joint Venture Industrial Park in about 400 acres of land at HMT IV, Kalamassery. The various aspects of the proposal were being discussed in the light of the exemption granted earlier by the State Government for utilisation of the land under Kerala Land Reforms Act, 1963. In the meantime, the State Government vide G.O. Dated 28.8.95 resumed 400 acres of land. Since the proposal was not finalised, HMT obtained a stay against the resumption of the land from the Kerala High Court.

(b) HMT and KINFRA agreed to a draft MOU for setting up of the Joint Venture Industrial Park envisaging transfer of 360 acres of land to the State Government for setting up of the Joint Venture including 50 acres for Kerala State Housing Board. HMT would be compensated in the

form of equity in the Joint Venture Company to the extent of Rs. 7.2 crores in consideration for the transfer of the said land.

(c) Approval of the Union Government was sought. However, the Board of Directors reconsidered the matter and decided not to pursue the Joint Venture with KINFRA because it would not be beneficial to HMT. Hence, HMT withdrew the proposal.

(d) The question does not arise.

(e) The question does not arise.

Common Approach for Nine PSUs

5532. SHRI ANNASAHIB M.K. PATIL: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Government have called a meeting of the Chief Executives of the Navratna (ninemegms) to finalise a common approach for globalisation of these undertakings;

(b) if so, the details of agenda discussed and strategy finalised/decision taken therein; and

(c) the details of agenda for action worked out for 1997-98 for strengthening "Navratna"?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) to (c) Yes, Sir. A meeting with CEOs of "Navratna" PSUs and senior representatives of the administrative Ministries was held recently to consider measures to make them global giants and further strengthen them by imparting greater financial and managerial autonomy. No decision has been taken and this is a continuous process.

Grid Capable Non-Conventional Power Generation

5533. SHRI SANAT KUMAR MANDAL: Will the Minister of NON-CONVENTIONAL ENERGY SOURCES be pleased to state: